

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No. 211 – IA 242 of 2022
Item No. 212 – IA 331 of 2022
Item No. 213 – IA 711 of 2021
Item No. 214 – IA 07 of 2022
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..01/07/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Tirth Nayak.
: Advocate, Mr. Dhanesh Patel.
: Advocate, Mr. Kunal Vaishnav.
: Advocate, Mr. Nipun Singhvi.
For the Respondent : Advocate, Ms. Hirwa Dave.

ORDER

IA 242 of 2022

Learned counsel for the Applicant states that they do not wish to file rejoinder. List for hearing.

IA 331 of 2022

Learned counsel for the Applicant states that they do not wish to file rejoinder. List for hearing.

IA 711 of 2021

Learned counsel for the Applicant requests and is granted 10 days time to file rejoinder, with advance copy to the other side.

IA 07 of 2022

Learned counsel for the Applicant states that they may file rejoinder, if any, within 10 days.

List on 18.08.2022.

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**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**